

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE/ORIGINAL JURISDICTION

SPECIAL LEAVE PETITION (CIVIL) NO.27597/2019

ASHWINI KUMAR UPADHYAY

..PETITIONER(S)

VERSUS

MINISTRY OF HEALTH AND FAMILY  
WELFARE & ANR.

..RESPONDENT(S)

WITH

W.P.(C) No. 431/2021

W.P.(C) No. 681/2021

W.P.(C) No. 736/2021

W.P.(C) No. 480/2022

O R D E R

SLP(C) No. 27597/2019

The problem is emanating from something which the executive Government of the day has to look into. This cannot be a subject matter of report by a Law Commission or a debate before this Court.

Learned counsel for the petitioner at this stage seeks to withdraw this petition.

The special leave petition is dismissed as withdrawn.

W.P.(C) No. 431/2021  
W.P.(C) No. 681/2021  
W.P.(C) No. 736/2021

In view of the order passed in the special leave petition(Civil) No. 27597/2019, these petitions are also dismissed as withdrawn.

W.P.(C) No. 480/2022

In view of the order passed above, (SLP (Civil) No. 27597/2019 and connected matters), the writ petition is dismissed.

.....J.  
[SANJAY KISHAN KAUL]

.....J.  
[ ABHAY S. OKA]

NEW DELHI,  
NOVEMBER 18, 2022.

ITEM NO.33

COURT NO.2

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 27597/2019

(Arising out of impugned final judgment and order dated 03-09-2019 in WP(C) No. 6259/2019 passed by the High Court Of Delhi At New Delhi)

ASHWINI KUMAR UPADHYAY

Petitioner(s)

VERSUS

MINISTRY OF HEALTH AND FAMILY WELFARE & ANR. Respondent(s)  
(IA No. 153431/2022 - APPROPRIATE ORDERS/DIRECTIONS)  
(IA 177883/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT  
IA NO. 74107/202- EXEMPTION FROM FILING AFFIDAVIT  
IA NO. 110328/2021- RESTORATION OF IA  
IA NO. 137891/2021-CLARIFICATION/DIRECTION  
IA NO. 153424/2022-CLARIFICATION/DIRECTION

WITH

W.P.(C) No. 431/2021 (PIL-W)

W.P.(C) No. 681/2021 (PIL-W)

W.P.(C) No. 736/2021 (PIL-W)

W.P.(C) No. 480/2022 (PIL-W)

Date : 18-11-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s) Mr. Ashwini Kumar Upadyay, In Person  
Mr. Ashwani Kumar Dubey, AOR

Mr. Aman Sinha, Sr. Adv.  
Mr. Atulesh Kumar, AOR  
Mr. Raman Kumar Bharti, Adv.

Mr.Aman Sinha, Sr. Adv.  
Mr. Ashwini K Upadhyay, Adv.  
Mr. Ashutosh Dubey, Adv.  
Mr. Abhishek Chauhan, Adv.  
Mr. Amit P Shahi, Adv.  
Mr. Amit Kumar, Adv.

Mr. Gaurav Yadav, Adv.  
Mr. Ashutosh Dubey, AOR

Mr. Sanjai Kumar Pathak, AOR  
Mr. Arvind Kumar Tripathi, Adv.  
Mrs. Shashi Pathak, Adv.

For Respondent(s) Mr. Tushar Mehta, Ld. S.G.  
Mr. K.M. Nataraj, Ld. ASG  
Mr. Shailesh Madiyal, Adv.  
Mr. Digvijay Dam, Adv.  
Mr. Kanu Agrawal, Adv.  
Mr. Nakul Chengappa K.K. Adv.  
Ms. Akriti A Manubarwala, Adv.  
Mr. Gurmeet Singh Makker, AOR  
Mr. Arvind Kumar Sharma, AOR

Mr. Vivek Narayan Sharma, AOR  
Ms. Mahima Bhardwaj, Adv.  
Mr. Laksha Bharnani, Adv.  
Mr. Pranshu Kaushal, Adv.  
Mr. Adhiraj Wadhera, Adv.  
Mr. Abhinav Raghav, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

SLP(C) No. 27597/2019

The special leave petition is dismissed as  
withdrawn in terms of the signed order.

Pending applications stand disposed of.

W.P.(C) Nos. 431/2021, 681/2021, 736/2021

In view of order passed in SLP© No.27597/2019,  
these petitions are dismissed as withdrawn.

W.P.(C) No. 480/2022

In view of order passed in SLP© No.27597/2019  
and connected matters, the writ petition is  
dismissed.

[CHARANJEET KAUR]  
ASTT. REGISTRAR-cum-PS

[POONAM VAID]  
COURT MASTER (NSH)

[ Signed order is placed on the file ]